

N.D.O.H. 19.07.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 43 OF 2024
IN
ORIGINAL APPLICATION NO. 111 OF 2018**

IN THE MATTER OF:

Kachchh Camel Breeders Association
Versus

...Applicant

MoEF&CC & Ors.

...Respondents

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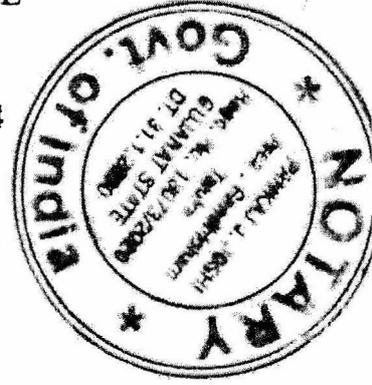
Filed by

Sameer Parekh
Sameer Parekh
(PAREKH & CO.)

Advocates for the Respondent No. 6
30, School Lane, Bengali Market
New Delhi-110 001
Email: parekhco@parekhco.com
Mobile: 9871772403
Enrollment No.: D/823/1993

Place: New Delhi
Date: 15.09.2025

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PRINCIPAL BENCH, NEW DELHI
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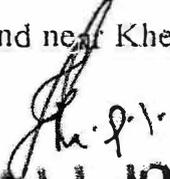
ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6

MOST RESPECTFULLY SHOWETH:

1. That the Applicant has filed the present Execution Application in original Application No. 111/2018.
2. The answering Respondent- Deendayal Port Authority or DPA (formerly known as Deendayal Port Trust or DPT) has filed a detailed reply to the present execution application on 28.02.2025.
3. The present affidavit is being filed to bring on record the subsequent developments which have taken place in the mater.
4. It is reiterated that the DPA deposited a sum of Rs. 2,42,64,200 towards removal of bunds of 4240 Rmt and restoration of Mangrove Plantation on 18.11.2020 of 350.76 Ha with respect to areas falling under the jurisdiction of DPA i.e., Naini and Moti Chirai and near Khershah Pir



अधीक्षण अभियंता (के.एल)
Superintending Engineer (KL)
दीनदयाल पत्तन प्राधिकरण
Deendayal Port Authority


PANKAJ J. JOSHI
NOTARY
Gandhidham-Kachchh

15 SEP 2025

Mosque and also cancelled all the concerned Lease Allotments. Since there was a dispute with respect to the demarcation of Jangi area, DPA had undertaken to take steps for restoration of mangroves and remove bunds after demarcation of land and ownership of land is determined.

5. It is submitted that DPA has time and again sent multiple correspondences on 01.12.2020, 21.01.2021 and 29.09.2022 to the Deputy Conservator of Forests and highlighted the issue of survey and demarcation of boundaries of DPA land and State Government Land as the same was still under process and pending before the DILR, Bhuj.

6. It is submitted that pursuant to such continuous correspondences, a DLCRZ meeting was held on 23.07.2025 and it was decided that the disputed land i.e., Jungi area belongs to DPA and that its DPA's primary responsibility to comply with the CRZ notification 2011.

7. Thereafter, the Collector and District Magistrate & the Chairman, DLCRZ Committee issued a letter to DPA on 31.07.2025 issuing directions to DPA to remove encroachments and carry out the mangrove restoration activity in Jungi area.

A copy of the letter dated 31.07.2025 issued by the Collector and District Magistrate & the Chairman, DLCRZ Committee to DPA is annexed herewith and marked as **Annexure A**.

8. That on 09.09.2025, the answering Respondent No. 6 i.e., DPA responded to the aforementioned letter dated 31.07.2025. In the said response, DPA has stated that they are in the process of formulating a time bound action plan for carrying out the remaining work of removal of

अधीक्षण अभियंता (के.एल)
Superintending Engineer (KL)
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15 SEP 2025

encroachments consequent to the clarification with respect to the jurisdiction of DPA. DPA further stated that the remaining work or removal of encroachments at Jungi and Gulamshah dargah area (about 115 ha) will be completed on a priority basis within a period of 3 months, once access to the site is available post-monsoon. With regard to the remaining work of Bund removal and restoration of mangroves are concerned, DPA has intimated that the Forest Department has been requested to submit their offer letter (Quote) for the said work and the said work will be completed on an urgent basis on receipt of the quote from the Forest Authorities.

A copy of the letter dated 09.09.2025 issued by the DPA is annexed herewith and marked as **Annexure- B**.

9. In view of the abovementioned circumstances, the present additional affidavit may be taken on record along with the subsequent facts and documents mentioned above.

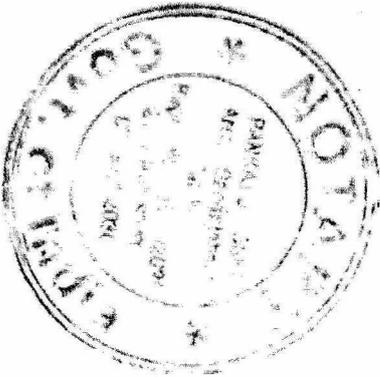
Drawn and Filed by

Somendra Parekh
Parekh & Co.

Place: New Delhi

Advocates for Respondent No. 6

Date: 15.09.2025

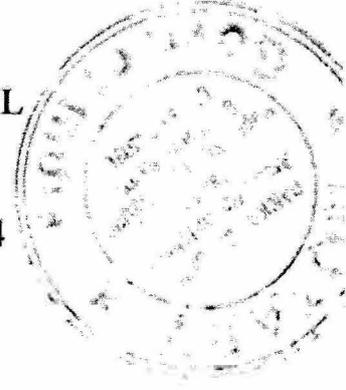


अभिषेक

अधीक्षण अभियंता (के.एल)
Superintending Engineer (KL)
दीनदयाल पत्तन प्राधिकरण
Deendayal Port Authority

15 SEP 2025

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IN THE MATTER OF:

Kachchh Camel Breeders Association

...Applicant

Versus

Ministry of Environment, Forest and
Climate Change & Ors.

...Respondents

AFFIDAVIT

I, Sunil Soren, S/o Caius Soren, aged about 53 years, having office at Deendayal Port Authority, Administration Building Gandhidham, do hereby solemnly affirm and declare as under:-

1. That I am the Authorized Representative of the Respondent no. 6 and am competent to swear this affidavit.
2. That I have gone through the accompanying Additional Affidavit which has been drafted by my counsel under my instructions as gained from the records maintained by the Answering Respondent in the normal course of

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Deendayal Port Authority

15 SEP 2025

5

business and believed by me to be true and correct. That nothing contained therein is false and nothing material has been concealed therefrom.

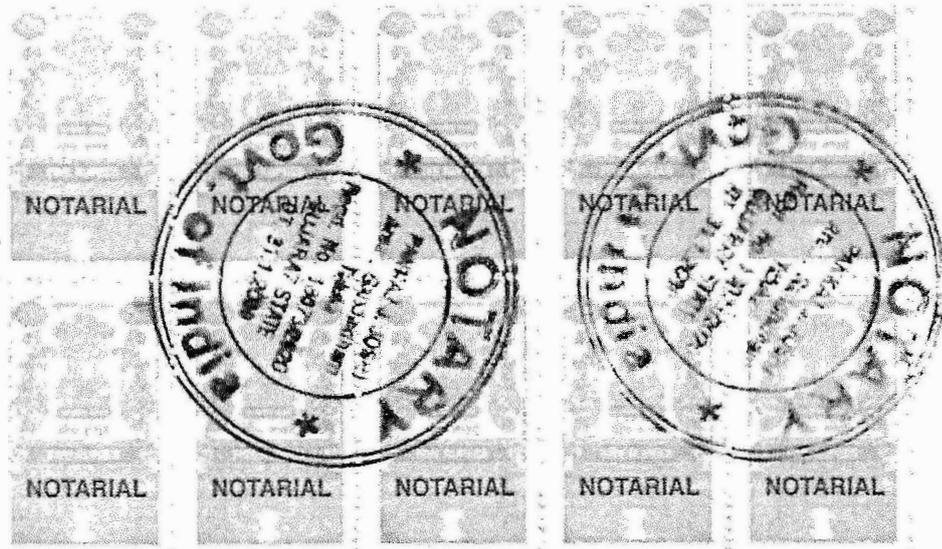
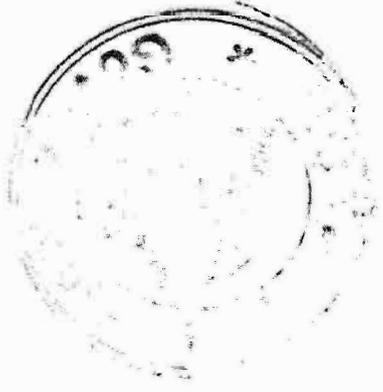
अधीक्षण अभियंता (के.एल)
Superintending Engineer (KL)
दीनदयाल पत्तन प्राधिकरण
Deendayal Port Authority
DEPONENT

VERIFICATION

I, the deponent abovenamed, do hereby verify that the contents of paras 1 to 2 of my above affidavit are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at Gandhidham on this the 15 day of September, 2025.

अधीक्षण अभियंता (के.एल)
Superintending Engineer (KL)
दीनदयाल पत्तन प्राधिकरण
Deendayal Port Authority
DEPONENT



SWORN/SIGNED BEFORE ME

(PANKAJ J. JOSHI) NOTARY
GANDHIDHAM KACHCHH-GUJARATI
SR. NO. 8877
DATE: _____

15 SEP 2025

Anand Patel I.A.S.
Collector & District Magistrate
Kachchh, Bhuj



Collector Office, Kachchh
Jilla Seva Sadan, College Road,
Bhuj-Kachchh, (Gujarat) 370001.
Ph. 02832 - 250020
Fax 02832 - 250430
Mo. 099784 06213
E-mail : collector-kut@gujarat.gov.in
website : www.collectorkutch.gujarat.gov.in

BY R.P.A.D

NO. GPCB/RO-KUTCH-WEST/CRZ/T-19(1)/393

Date: 31/07/2025

To,
The Chairman,
Deendayal Port Trust,
Administrative Office Building,
Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area.

Reference: 1) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-55 (G)/528 dated 11/10/2023.
2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/501 dated 02/08/2024.
3) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/722 dated 15/10/2024.
4) MoM of DLCRZ meeting dated 23.07.2025.

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020.

In the light of above Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020, Department of Environment & Forest had issued repetitive Directions u/s Section-5 of the Environment (Protection) Act, 1986 vide letter dated: 20/04/2018, 12/06/2019 & 05/11/2020.

The said matter was further appraised in the DLCRZ meeting vide dated 23.05.2023 and committee deliberately decided to carry out joint inspection. The Joint-committee was constituted and carried out inspection on 27.07.2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau and large-scale destruction of the mangroves were observed within DPT area and bunds are formed to block the creek water passage in CRZ I-A Area.

Also, CAG has published report no. 3 on Performance Audit of Conservation and Management of Coastal Ecosystems in the year 2022 and as per point no. 3.4 of above violation cases are mentioned in the said report, the same report has been noted by the Committee.



With reference no: 1, 2 & 3, letters were issued for encroachment removal, restoration of mangroves and cancellation of leases which are violating CRZ Norms and submit action report to the committee. However, even after several communications, no any action taken report has been received regarding removal of encroachment, restoration of mangroves and cancellation of leases which are violating the CRZ norms.

Further, Execution Application no: 43/2024 is filed before the Hon'ble NGT, Principal Bench, New Delhi with respect to the original application no: 111/2018. Looking to the E.A No. 43/2024, once again notice was issued to DPA vide letter no: GPCB/RO/Kutch(W)/CRZ/T-19/ID:14/130 dated 24/02/2025.

Looking at the continuous correspondences of the District Level CRZ Committee to DPA; it is observed that removal of illegal salt pans encroachment and restoration of mangrove in CRZ-1A is yet pending from DPA side. The Committee has also noted that no action has been taken by DPA in this regard. Therefore, DLCRZ meeting dated 23/07/2025 has deliberately decided that as the land belongs to DPA and its primary responsibility of DPA to comply with the CRZ notification 2011.

Therefore, you are requested to instruct the senior concerned officers of DPA to comply following direction within a month.

- a. To remove all encroachments of illegal salt pans in DPA Area.
- b. To carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken due to salt pans encroachment.
- c. To submit time bound action plan for above-mentioned activity to comply with Hon'ble NGT Order in matter no: 111/2018 and E.A.12/2020.

Further DLCRZ committee request you to take disciplinary action against the erring officers, if action has not been taken within stipulated time. Kindly note that the next date of hearing in Hon'ble NGT Pune is scheduled on 19.09.2025.

Thanking you.

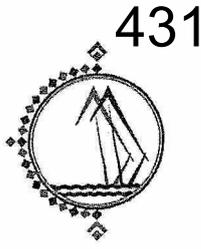


(Anand Patel I.A.S)

Collector and District Magistrate
&
Chairman, DLCRZ Committee



सुशील कुमार सिंह, भा.रे.से.मै.इ.
SUSHIL KUMAR SINGH, IRSME



अध्यक्ष
CHAIRMAN
दीनदयाल पत्तन प्राधिकरण, कंडला
पत्तन, पोत परिवहन और जलमार्ग मंत्रालय, भारत सरकार
DEENDAYAL PORT AUTHORITY, KANDLA
Ministry of Ports, Shipping and Waterways, Govt. of India

ANNEXURE-B

8

No. LW/PL/3594/ 189

Date: 09-09-2025

To,
The Collector and District Magistrate,
Collector Office, Kachchh, Bhuj-Kachchh(Gujarat) 370001.
E-mail: collector-kut@gujarat.gov.in

Sub : Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachua, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No.-3 by CAG 3) Insaaf Sangathan Kutch dated 12.02.2024 regarding non- removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20-07-2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area-reg.

Ref : Letter No. GPCB/RO-Kutch-West/CRZ/T-19(1)/393 dated 31/07/2025

Sir,

Kindly refer to the above.

With reference to the above, it is informed that, in compliance of Hon'ble NGT Order dtd. 16/9/2020 in E.A. no. 12/2020 in OA No. 111/2018, DPA has already deposited an amount of Rs.2,42,64,200/- towards removal of Soil Bund of 4240 Rmt and restoration of Mangrove Plantation of 350.76 Ha in the area falling under the jurisdiction of DPA and also cancelled all the concerned Lease Allotments.

2. In this regard, consequent to the clarification w.r.t. the jurisdiction over the Jungi area, a time bound action plan is being formulated for carrying out the remaining work of removal of encroachments at Jungi & Gulamshah dargah area (about 115 Ha) which will be completed on a priority basis within a period of 3 months, once access to the site is available post-monsoon (photographs enclosed for reference).

3. Furthermore, with regards to the remaining work of Bund removal and restoration of mangroves, the Forest Department has been requested to submit their offer letter (Quote) for the said work. Such work shall also be completed on an urgent basis on receipt of the quote from the Forest Authorities.

प्रशासनिक कार्यालय, गांधीधाम (कच्छ) गुजरात, भारत
ADMINISTRATIVE OFFICE, GANDHIDHAM (KUTCH), GUJARAT, INDIA - PIN 370 201.
Tel. : (0) 02836-233001, 234601, Fax : 02836-235982
E-mail : chairman@deendayalport.gov.in Website : www.deendayalport.gov.in

Contd... P/2

4. In this regard, it is intimated that DPA remains committed to the goal of conservation of Environment and the aforementioned work will be completed in a time bound manner for which the active cooperation from the State & District Authorities is also solicited to achieve the desired optimum results.

Yours sincerely,



**Chairperson
Deendayal Port Authority**

parekhco@parekhco.com

From: parekhco@parekhco.com
Sent: 16 September 2025 11:23
To: 'gitanjali@eldfindia.com'; 'secy-moef@nic.in'; 'secfed@gujarat.gov.in';
'gezma.crz@gmail.com'; 'pccf-forest@gujarat.gov.in'; 'collector-kut@gujarat.gov.in';
'rogpcb.eastkutch@gmail.com'; 'info@shreeramsalt.com'
Cc: sumit.goel@parekhco.com; pratyusha.priyadarshini@parekhco.com;
garima.khanna@parekhco.com; shriya.kesharwani@parekhco.com
Subject: EA No. 43 of 2024 in O.A. No. 111/2018 Kachchh Camel Breeders Associations V/s.
Ministry of Environment , Forest Climate Change & Ors.
Attachments: Additional Affidavit.pdf

Dear Sirs

Please find attached herewith the scan copy of Additional affidavit filed on behalf of Respondent No. 6 i.e. Deen Dayal Port Authority in above mentioned matter.

Regards
Parekh & co.